

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:1201
ANSWERED ON:30.07.2001
POLLUTION ON SEA SHORES/BEACHES
ANANDRAO ADSUL;MAHESHWAR SINGH;SURESH CHANDEL

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government are aware of the growing level of pollution along the sea shores/beaches/coast of the country; and
(b) if so, the steps taken by the Government to check the same ?

Answer

MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R.BAALU)

(a) & (b): Yes, Sir. The steps taken by the Central Government to check pollution of beaches and coastal waters include:

- i. Issuing of the Coastal Regulation Zone Notification, 1991 under the Environment (Protection) Act, 1986 which prohibits setting up of industries, processes and operations in Coastal Regulation Zone and regulates discharge of effluents and municipal sewage into the coastal waters.
- ii. Enacting of the Environment (Protection) Act, 1986 which lays down standards for discharge of effluents.
- iii. Setting up of the National Coastal Zone Management Authority and the Coastal Zone Management Authorities of Coastal States and Union Territories under the Environment (Protection) Act, 1986 for enforcement of the provisions of Coastal Regulation Zone Notification, 1991 and to take necessary action against the violators.
- iv. Enacting of the Water (Prevention and Control of Pollution) Act, 1974, which regulates discharge of effluents.
- v. The Central Pollution Control Board has issued notices to all the Coastal State Pollution Control Boards and the Pollution Control Committees of Union Territories to regulate discharge of untreated sewage/effluents.
- vi. Setting up of the Aquaculture Authority under the Environment (Protection) Act, 1986 to regulate aquaculture activities in coastal areas.
- vii. Funding of schemes for setting up of sewage treatment plants in some coastal towns of West Bengal.